

(29)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 12.4.94.

TA 1985/86
(CS 1/85)
(CS 35/84)

NARAIN PRASAD

... APPLICANT.

Vs.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L.MEHTA, VICE CHAIRMAN.
HON'BLE MR. B.B. MAHAJAN, ADMINISTRATIVE MEMBER.

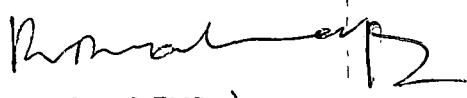
For the Applicant ... NONE.

For the Respondents ... SHRI U.D. SHARMA.

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

None present on behalf of the applicant. Mr. U.D. Sharma has produced the record of the year 1982-83 and has submitted at bar that he has gone through the records and no trade test was held in the year 1984 and particular on 11 and 12th January, 1984.

2. On the basis of the submissions made by Mr. U.D. Sharma, the TA is rejected with no order as to costs.


(B.B. MAHAJAN)

MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN